

Bail Application No.1207/2020
State Vs. Sourav
FIR No.347/2019
PS Aman Vihar
U/S 363/364/364A/302/120B/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Anil Kumar Pruthi, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for bail of the accused Sourav.

In compliance of previous directions charge-sheet/court record received. IO also filed clarification qua involvement of the present applicant/accused. Chargesheet filed U/s 302/120B IPC.

The bail has been prayed on the ground that the applicant/accused has no role qua the commission of the offence U/s 302/304A IPC r/w Section 120B IPC and has been falsely implicated in the present case.

Ld. Addl. PP for state opposed the present application and relied upon the judgment titled as Vikram Singh Vs. Union of India and

submitted that penalty and punishment U/s 364A IPC which has been provided itself is constitutional punishment, as such, even death has not been occurred a person can be held guilty for the offence U/s 364A IPC in which life imprisonment and death punishment has been provided. Moreover, the role of the applicant/accused cannot be determined at this stage, FSL result is awaited, charge yet to be framed and the accused persons and in case applicant/accused is granted bail there is likelihood to give threat to the material witnesses.

Considering the facts and circumstances and keeping in view that the offence is serious in nature, I am not inclined to grant bail to the applicant/accused and application is accordingly dismissed.

Chargesheet and court record sent back to the court concerned as per rules.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No. 1244/2020
State Vs. Vicky @ Gogi
FIR No.557/2017
PS Mangolpuri
U/S 302/148/149/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

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Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Sandeep Kumar, Ld. counsel for the applicant/accused.

This is an application for interim bail of accused Vicky @ Gogi.

In view of previous directions, Ld. Counsel for applicant/accused submitted that since the applicant/accused is also involved in other cases as such does not fall within the criteria laid down by HPC of Hon'ble High Court of Delhi dated 18.05.2020 and he has no objection if the present application is dismissed as withdrawn.

Accordingly, the present application is dismissed being withdrawn.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1258/2020
State Vs. Arvind @ Paltan
FIR No.557/2017
PS Mangol Puri
U/S 302/148/149/34 IPC
r/w 25/27 Arms Act

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sandeep Kumar, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Arvind @ Paltan for 45 days.

In compliance of previous direction report from Jail Superintendent received which is unsatisfactory in as much as applicant/accused found in several illegal activities i.e. keeping tobacco, quarreling with other inmates, keeping prohibited articles like Indian Currency etc.

Upon hearing, Ld. Counsel for applicant/accused requests to dismissed the application as withdrawn.

Accordingly, the present application is dismissed being withdrawn.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1266/2020
State Vs. Shashi Verma
FIR No.289/2018
PS Begumpur
U/s 498/304B IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Ajay Kumar Pipaniya, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Shashi Verma.

By filing this application applicant/accused is seeking bail as per the criteria laid down by HPC of Hon'ble High Court of Delhi dated 18.05.2020 and further relied upon the copy of order dated 23.05.2020 and 26.05.2020 of other Ld. ASJs. Further, it is submitted that earlier two bail applications which are pointed out by the IO in reply in respect of disposal of the earlier applications have also been mentioned and referred in para no. 14, 15 & 16 in the bail application .

On the other hand, bail application strongly opposed the Ld.

Counsel for the complainant on the ground that explanation mentioned in Para no. 15 is not correct as nothing has been recorded in the order sheet of Ld. ASJ vide order dated 26.05.2020. Moreover, parents of the deceased are yet to be examined and in case applicant/accused is released on bail there are likelihood of threatening the parents of the deceased and victim and he can influenced the evidence.

Bail application is also opposed by Ld. Addl. PP on the ground that present applicant/accused does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020 and the interpretation as mentioned by Ld. Counsel for the applicant/accused is not correct. Moreover, in view of the judgment titled as Vijay Singh Vs. NCT of Delhi of Hon'ble Delhi High Court dated 18.01.2017 and Sundeep Bapna Vs. State of Hon'ble Supreme Court of India, the present bail application should be heard by Ld. ASJ who has dismissed the earlier bail application vide dated 11.05.2020 and 26.05.2020.

Upon this submissions, Ld. Counsel for the applicant/accused further submitted that the dismissal of the bail application on 11.05.2020 and subsequently on 26.05.2020 were dismissed being withdrawn and despite appraisal of Ld. Addl. PP, Ld. Counsel for applicant/accused requested to dispose of the application.

So far as contentions qua the dismissal of earlier application being withdrawn is concerned, as per Delhi High Court Rules the withdrawal of the application is amounts to be the dismissal of the application on merit and in view of the judgments relied upon by Ld. Addl. PP, the present bail application is not maintainable, hence, I am not inclined to

grant bail to the applicant/accused and same is dismissed accordingly.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1280/2020
State Vs. Sandeep Kumar
FIR No.1165/2019
PS Mangolpuri
U/s 394/411/34 IPC

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04.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Vinod Kumar, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Sandeep Kumar.

As per previous directions conduct report filed which is satisfactory. As per the medical status report, treatment is being given to the applicant/accused in Jail dispensary and it is prayed that he may be permitted to take better treatment of his eye on his own expenses.

Heard and perused.

Considering the aforementioned facts & circumstances and in view of the criteria laid down by High Power Committee of Hon'ble High Court of Delhi vide minutes dated 18.05.2020, applicant/accused

Arjun is granted interim bail for 45 days on furnishing personal bond in the sum of Rs.25,000/- before the Jail Superintendent on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Superintendent.

2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.

3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.

4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of accordingly.

Copy of order be sent to Jail Superintendent through email.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1289/2020
State Vs. Suraj @ Kaku
FIR No.1129/2017
PS Aman Vihar
U/s 302/307/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Gajraj Singh, Ld. counsel for the applicant/accused.

This is an application for interim bail of accused Suraj @ Kaku.

By filing the present application, applicant/accused sought interim bail on the ground that he is in JC since 23.10.2017 and as per the guidelines of HPC of Hon'ble High Court of Delhi vide minutes dated 18.05.2020 entitled for interim bail.

Heard and perused.

In compliance of previous directions, conduct report from Jail Superintendent received which is satisfactory and good, as reported.

Reply of IO already received which is silent about the previous involvements of the applicant/accused. IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused on or

before 09.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No. 1290/2020
State Vs. Netra Pal
FIR No.1257/2017
PS Aman Vihar
U/S 323/341/304/302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Gajraj Singh, Ld. counsel for the applicant/accused.

This is an application for interim bail of accused Netra Pal.

By filing the present application, applicant/accused sought interim bail on the ground that he is in JC since 23.10.2017 and as per the guidelines of HPC of Hon'ble High Court of Delhi vide minutes dated 18.05.2020 entitled for interim bail.

Heard and perused.

In compliance of previous directions, conduct report from Jail Superintendent received which is satisfactory and good, as reported.

Reply of IO already received which is silent about the previous involvements of the applicant/accused. IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused on or

before 09.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1331/2020
State Vs. Praveen
FIR No.834/2020
PS Aman Vihar
U/S 302/34 IPC

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Vikran Chaudhary, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Praveen.

It is submitted by Ld. Counsel for the applicant/accused that this application may be disposed of as withdrawn in as much as the FIR has been mentioned incorrect i.e. FIR NO. 834/2020 instead of FIR No.834/2018 with further request to consider the second bail application which is also listed for today. Same is not opposed by Ld. Addl. PP.

Heard. Allowed.

Disposed of accordingly.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No. 1341/2020
State Vs. Veenu @ Nikhil
FIR No.557/2017
PS Mangolpuri
U/S 302/148/149/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Ikrant Sharma, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Veenu @ Nikhil.

Report from Jail Superintendent received in which the conduct of the applicant/accused is found to be unsatisfactory on the ground that applicant/accused found smoking biri inside the jail and punishment was given to him by stopping meeting with his family members for 14 days. However, as per the report of IO, applicant/accused is not previously involved in any other case.

Heard and perused.

In the interest of justice and in view of the guidelines of HPC of

Hon'ble High Court of Delhi dated 18.05.2020, without going into the merits of the case, the applicant/accused Veenu @ Nihil is entitled and accordingly, admitted to interim bail for a period of 45 days from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs. 40,000/- to the satisfaction of concerned Jail Superintendent.

2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.

3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.

4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of accordingly.

Copy of order be sent to Jail Superintendent through email.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1435/2020
State Vs. Ashish Sharma
FIR No.36/2015
PS Maurya Enclave
U/S 302/395/396/397/412/120B/34 IPC

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04.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Kuldeep Sharma, Ld. counsel for the applicant/accused.

This is second interim bail application U/s 439 Cr. PC of accused Ashish Sharma.

By filing this application interim bail sought on the ground that applicant/accused is in JC since 23.05.2015 and as per the guidelines of HPC of Hon'ble High Court of Delhi dated 18.05.2020.

Ld. Addl. PP for State opposed on the application on the ground that earlier bail application of the applicant/accused is dismissed on 18.05.2020. Moreover, the reply is silent about the previous involvements of the applicant/accused.

In view of the submissions and changing circumstances as well as

submissions made above, IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 12.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1437/2020
State Vs.Johney @ Raju
FIR No.174/2019
PS Aman Vihar
U/S 328/379/411/177/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Pranay Abhishek, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Johney @ Raju @ Arun.

By filing the present application, applicant/accused sought bail on the ground applicant/accused is granted bail on 22.04.2020.

Bail application is opposed by Ld. Addl. PP for State on the ground that earlier bail of the applicant/accused was granted on previous guidelines of HPC of Hon'ble High Court of Delhi but as per the new criteria and guidelines of HPC of Hon'ble High Court of Delhi, involvement in any other case and now as per the report of IO it is pointed out that the applicant/accused is involved in case FIR NO.

259/2002 U/s 328/379/511/34 IPC PS Paschim Vihar

Heard and perused.

Considering the facts and circumstances and keeping in view the previous involvement of the applicant/accused, I am not inclined to extend the bail to the applicant/accused and application is dismissed accordingly.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1439/2020
State Vs. Subodh
FIR No.217/2019
PS Budh Vihar
U/S 343/363/366/367/376/368/34 IPC
& 6 POCSO Act

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Surender Kumar Singh, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Subodh.

It is submitted by Ld. Counsel for the applicant/accused that inadvertently Section 6 of POCSO Act has been typed and mentioned in the application whereas provisions of POCSO Act has already been removed as per charge-sheet filed and sought bail as per the guidelines of HPC of Hon'ble High Court of Delhi dated 18.05.2020 as well as Corona pandemic. Further, mother of the applicant/accused is old aged who is unable to look after and medicate herself.

On the other hand, Ld. Addl. PP for State strongly opposed the application on the ground that applicant/accused does not fall under the criteria laid down by HPC of Hon'ble High Court of Delhi dated 18.05.2020 and further in the reply Section 6 of POCSO Act already inserted.

Heard and perused.

In view of the submissions of Ld. Counsel for the applicant/accused, IO is directed to clarify qua the involvement/insertion of provisions of POCSO Act in the present FIR or deletion of POCSO Act.

Notice of this application be also issued to the prosecutrix who may appear herself or through counsel through VC.

Put up for consideration on 11.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1447/2020
State Vs. Deepak @ Anna
FIR No.648/2018
PS Shalimar Bagh
U/S 302/452/34/120B IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Inderpreet Singh, Ld. Associate counsel of Sh. Pradeep Rana
for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Deepak @ Anna.

By filing this application interim bail sought on the ground that grant father of the applicant/accused left for heaven on 03.06.2020 and applicant/accused has to perform the last rites and rituals. Further, applicant/accused has no previous involvement and he is in JC since 29.11.2018.

On the other hand, Ld. Addl. PP for State strongly opposed the application as applicant/accused does not fall under the criteria laid

down by HPC of Hon'ble High Court of Delhi vide minutes dated 18.05.2020. Further, although reply filed which is silent about the previous involvements of the applicant/accused. Moreover, applicant/accused request for parole, if prayed may be considered in case any specific role/ritual qua applicant/accused pointed out.

IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 06.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1448/2020
State Vs. Deepak @ Sonu
FIR No.83/2018
PS Maurya Enclave
U/S 302/307/120B/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Sh. Ajay Pipaniya, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Deepak @ Sonu.

Reply to the bail application filed. Upon appraisal about the previous involvements of the applicant/accused as per report of IO, Ld. Counsel for applicant/accused sought time for seeking further instructions from the client.

Hears. Request is allowed.

Put up for further consideration on 10.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1450/2020
State Vs. Vijay @ Bholu @ Budhu
FIR No.81/2017
PS Bharat Nagar
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

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I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Anwar Ahmed Khan, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Vijay @ Sahil.

By filing this application applicant/accused sought interim bail as per the guidelines of HPC of Hon'ble High Court of Delhi dated 18.05.2020 as well as mother of the applicant/accused is suffering from heart problem.

On the other hand, Ld. Addl. PP strongly opposed the present application on the ground that present applicant/accused does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020 and moreover

applicant/accused has been previously involved in nine other cases.

IO is directed to file verification report qua medical documents of the mother of the applicant/accused on or before next date.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 12.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No. 1455/2020
State Vs. Deepesh @ Deepu
FIR No. 182/2010
PS Bharat Nagar
U/S 392/397 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Vikrant Chaudhary, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Dipesh @ Deepu.

As per report of Reader, reply not received.

IO / SHO is directed to file reply along with report of previous involvement of the applicants/accused.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 10.06.2020 .

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No. 1456/2020
State Vs. Virender @ Bablu
FIR No.732/2016
PS Begum Pur
U/S 302/34 IPC
& 25/27 Arms Act

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Sh. Gajraj Singh, Ld. Counsel for the applicant/accused.

Mr. Rahul Lather, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Virender @ Bablu for 45 days.

By filing the present application, applicant/accused sought bail as per the guidelines of HPC of Hon'ble High Court of Delhi vide minutes dated 18.05.2020.

Ld. counsel for complainant as well as Ld. Addl. PP for state submitted that reply is silent about the previous involvements, however, counsel for complainant pointed out that accused is involved in another

case as per his information.

IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 10.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1457/2020
State Vs. Vishesh Goel
FIR No. 278/2019
PS Ashok Vihar
U/S 468/471/420/409/120B IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Surender Kumar, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for bail of the accused Vishesh Goel without filing mandate form of urgent hearing.

By filing the present application applicant/accused is seeking bail on the ground that applicant/accused is not required in police custody as chargesheet has been filed and the applicant/accused is already granted bail by Ld. MM on 31.10.2019 in respect of FIR NO. 509/2018.

On the other hand Ld. Addl. PP strongly opposed the application on the ground that applicant/accused is the habitual offender and the applicant/accused previously involved in similar nature of offence.

Heard and perused.

Considering the facts and circumstances and keeping in view the previous involvements of the applicant/accused, I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1370/2020
State Vs. Anil @ Anamika
(Applicant/accused Kuldeep @ Kiran)
FIR No.782/2017
PS Begum Pur
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Gaurav Bhatia, associate counsel with Sh. Pradeep Rana, Ld.

Counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Kuldeep @ Kiran.

It is submitted by Ld. Counsel for the applicants/accused that applicants/accused have already granted bail on 02.06.2020 as such present application become infructuous.

In view of submissions, application disposed of being infructuous.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1371/2020
State Vs. Anil @ Anamika
(Applicant/accused Sandeep @ Sandhya)
FIR No.782/2017
PS Begum Pur
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Gaurav Bhatia, associate counsel with Sh. Pradeep Rana, Ld. Counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Sandeep @ Sandhya.

It is submitted by Ld. Counsel for the applicants/accused that applicants/accused have already granted bail on 02.06.2020 as such present application become infructuous.

In view of submissions, application disposed of being infructuous.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1373/2020
State Vs. Anil @ Anamika
(Applicant/accused Ajay @Dolly)
FIR No.782/2017
PS Begum Pur
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Sh. Gaurav Bhatia, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Ajay @ Dolly.

Arguments heard through CISCO Webex.

Ld. Addl. PP for State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020.

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P. (C)

2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble High Court of Delhi vide minutes of HPC dated 28.03.2020, further relaxed criteria vide minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020 and even further relaxed criteria vide minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated 18.05.2020, without going into the merits of the case, the applicant/accused Ajay @ Dolly is entitled and accordingly, admitted to interim bail for a period of 45 days from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Superintendent.

2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.

3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.

4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of accordingly.

Copy of order be sent to Jail Superintendent through email.

Computer branch, for uploading the orders on the Website and

also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1374/2020
State Vs. Sonu
FIR No.198/2018
PS Bharat Nagar
U/S 302/307/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Surender Yadav Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Sonu.

In compliance of previous directions reply of Jail Superintendent received in which the conduct of the accused is not satisfactory and not good.

Reply of IO/SHO qua previous involvements not received.

IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused on or before 06.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1377/2020
State Vs. Mohan
FIR No.19/2018
PS Begum Pur
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Girish Chander, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Mohan for 45 days.

Ld. counsel for applicant/accused relied upon the judgment of Hon'ble Supreme Court of India, titled as Arunima Baruah Vsw. Union of India and Ors. Dated 27.04.2007.

Ld. Addl. PP for State opposed the application on the ground that as per his noting applicant/accused is regularly threatening the complainant.

Report be called from IO qua the threat to the complainant/witnesses for 06.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1378/2020
State Vs. Praveen
FIR No.834/2018
PS Aman Vihar
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Vikrant Chaudhary, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Praveen.

As per the report of IO, applicant/accused is not involved in any other case and conduct report of Jail Superintendent is also satisfactory. Accused is in 28.08.2018 and ther is two months time short as per the guidelines of HPC of Hon'ble High Court of Delhi dated 18.05.2020.

Ld. counsel seeks time to file medical documents of the wife of the applicant/accused. It be so filed.

Put up for consideration on 09.06.2020. IO is directed to file verification report qua medical documents of the wife of the applicant/accused on or before 09.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1379/2020
State Vs. Anil @ Anamika
FIR No.782/2017
PS Begum Pur
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr.Gaurav Bhatia, associate counsel with Sh. Pradeep Rana, Ld.
Counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Anil @ Anamika for 45 days.

Photocopy of bail order filed. Hence, the present application become infructuous and disposed of accordingly.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini

Delhi/04.06.2020

Bail Application No.1419/2020
State Vs. Ravi @ Manoj
FIR No.1195/2016
PS Mangolpuri
U/S 302/201 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. M.A. Hashmi, Ld. counsel for the applicant/accused.

This is an application for interim bail of the accused Ravi @ Manoj.

In compliance of previous directions reports received, however applicant/accused is not involved in any other case but his conduct report is not satisfactory.

Ld. Addl. PP for state strongly opposed the application.

Heard and perused.

Considering the facts and circumstances and keeping in view the previous involvement of the applicant/accused, he does not fall in the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020, hence, I am not inclined to grant

bail to the applicant/accused and present bail application is accordingly dismissed.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1140/2020
State Vs. Chinu
FIR No. 409/2018
PS Bharat Nagar
U/S 304 of IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Deepak Sharma, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Chinu.

Report from the IO qua the previous involvement and conduct report not received.

Concerned IO/SHO is directed to file the previous involvement of the accused.

Jail Superintendent are directed to file report about the custody of the accused and certificate of conduct of the accused on or before 09.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

SHRISTI DALIT SAMAJ KALYAN Vs. GNCT DELHI & ORS

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Deepak Chauhan, Ld. Counsel for the plaintiff through Webex Cisco.

This is a Civil Suit filed on behalf of plaintiff for relief of permanent and mandatory injunction. It be checked and registered by the Ahlmad.

Issue summons for settlement of issues and notice of application u/o 39 R 1 and 2 CPC to the defendant as per rules / prevailing practice through all modes for 01.07.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

BUDHRAM Vs. AVINASH PARUTHI

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Sahil Mahajan, Ld. Counsel for the plaintiff through Webex Cisco.

This is a Civil Suit filed on behalf of plaintiff for relief of permanent injunction. It be checked and registered by the Ahlmad.

Issue summons for settlement of issues and notice of application u/o 39 R 1 and 2 CPC to the defendant as per rules / prevailing practice through all modes for 22.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

**(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020**

Bail Application No.1168/2020
State Vs. Prem @ Sawan
FIR No.573/2019
PS Raj Park
U/S 376/328/506/34 IPC r/w 25/27 Arms Act

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Hari Kishan, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for grant of interim bail of the accused Prem @ Sawan.

Despite directions, again no response/report has been received from Jail Superintendent qua the appearance of the complainant through Video conferencing. No adverse order is being passed. Jail Superintendent to comply the last order for 05.06.2020.

The prosecution Branch and Computer Branch are also directed to intimate about the production of the prosecutrix to Jail Superintendent

Mandoli, through Video conferencing.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1188/2020
State Vs. Neeraj Sehrawat @ Bawania
FIR No.1980/2015
PS Mangol Puri
U/S 387/506/120-B IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Jujhar Singh, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for grant of regular bail of the accused Neeraj Sehrawat @ Bawania.

Report not received from the IO/SHO in terms of previous direction, let it be filed for the next date of hearing.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 08.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No. 1255/2020
State Vs. Lalit Jain & Ors.
(Applicant/accused Nain Gupta)
FIR No. 467/2017
PS Rani Bagh
U/S 498A/304B/302/201/182/120B/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sandeep Kumar, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Nain Gupta. No report of verification of medical documents received.

As per report notice of the bail application has been issued to the complainant. Today complainant is absent.

Let fresh notice to the complainant be issued for the next date of hearing I.e. 09.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini

Delhi/04.06.2020

Bail Application No.1265/2020
State Vs. Kamal Jain
FIR No. 467/2017
PS Rani Bagh
U/S 498A/304B/302/201/182/120B/34IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sandeep Kumar, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Kamal Jain.

As per report notice of the bail application has been issued to the complainant. Today complainant is absent.

Let fresh notice to the complainant be issued for the next date of hearing I.e. 09.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No. 1298/2020
State Vs. Aakash @ Rancho
FIR No.1183/2020
PS Mangolpuri
U/S 394/397/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Gaurav, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Akash @ Rancho.

No report of verification of medical documents received.

IO/SHO concerned is directed to file the report regarding verification of medical documents of mother of the accused.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 08.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No. 1329/2020
State Vs. Arun
FIR No.78/2019
PS Budh Vihar
U/S 365/376 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Ajay Atri, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Arun.

No report qua the notice to the complainant. Let last order dated 30.05.2020 be complied in this regard.

In view of the submission, Jail Superintendent directed to report qua the visit of the complainant/ prosecutrix in the jail to meet with the applicant/ accused as well as the conduct of the applicant/accused.

IO/SHO to file fresh report qua the previous involvement of the accused / applicant Arun.

Put up on 11.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No. 1434/2020
State Vs. Rohit
FIR No.815/2013
PS Mangolpuri
U/S 302/308/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Rohit.

No report received from IO/SHO and concerned jail superintendent.

Concerned IO/SHO to file report regarding previous involvement of the accused.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 08.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1436/2020
State Vs. Sahil Saini
FIR No.216/2019
PS Budh Vihar
U/S 498A/304B/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Ms. Sharda Garg, Ld. counsel for the applicant/accused.

This is the third application U/s 439 Cr. PC for interim bail of the accused for 15 days.

Bail sought on the ground that father and mother of the applicant are suffering from various ailments. Reply filed.

Ld. APP opposed the bail application on the ground that on earlier two occasions during the Pandemic COVID-19, the bail applications of the applicant were also dismissed.

Notice be issued to the complainant through Video conferencing and also counsel and complainant through Video conferencing for 10.06.2020.

Put up on 10.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No. 1438/2020
State Vs. Mohan
FIR No. 1160/2018
PS Mangol Puri
U/. 392/397/411/34IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Himanshu Kaushik, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Mohan.

Report not received.

Concerned IO/SHO to file the report of previous involmnet of accused.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 08.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1440/2020
State Vs. Azad Khan
FIR No.1183/2019
PS MANGOL PURI
U/S 394/397/411/34IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sanjay Kumar Advocate, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Azad Khan, on the ground of illness of his mother as there is no male member to look after the mother of applicant Azad Khan.

Reply filed and same is silent about the verification of the medical documents of the mother of accused Azad Khan.

IO/SHO to file the report qua the verification of the medical documents of mother of the accused.

Put up on 08.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1441/2020
State Vs. Manwal Hebram
FIR No.56/2020
PS Ashok Vihar
U/S 376/323/506/344 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Ms. Deepa Agarwal Advocate, Ld. L.A.C. for the applicant/accused.

This is an application U/s 439 Cr. PC for grant of bail of the accused Manwal Hebrum, without filing of mandate form.

Reply filed, same is taken on record.

Heard and perused.

Ld. APP for the State opposed that the present application does not fall within the criteria laid down by High Power Committee of Hon'ble Delhi High Court vide order dated 18.05.2020.

Let notice be issued to the prosecutrix, who may appear through video conferencing or through her counsel on the next date of hearing i.e. 11.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1446/2020
State Vs.Randhir @ Dhire
FIR No.481/2015
PS Rani Bagh
U/S 302/365/120B/201/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Kunal Manav, Ld. counsel for the applicant/accused.

This is an application for seeking urgent hearing for interim bail of the accused Randhir @ Dhire.

No conduct report and custody warrant not received

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 08.06.2020.

Concerned IO/SHO to file previous involvement of applicant/accused.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1449/2020
State Vs. Satyendra Gupta
FIR No.149/2018
PS Rani Bagh
U/S 408/406/420/467/471/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sanjay Pal Singh, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Satendra Gupta.

Reply to the bail application filed. Same is taken on record.

Heard. Perused.

In view of the submission made by the applicant qua the payment made to the complainant and which is opposed by the ld APP for the State on the basis of reply filed by the IO, it would be appropriate to call the complainant. Accordingly, complainant be called through IO for next date of hearing, who may appear himself or through counsel through Video conferencing.

IO is further directed to file the report qua the previous

involvement of the application.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 11.06.2020.

In view of the fact that applicant is already charge sheeted u/s 467 IPC.

Put up on 11.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1451/2020
State Vs. Hadmatbhai Jerambhai bhat
FIR No.89/2009
PS EOW, North West, Delhi
U/S 420/406/120B/201/174-A/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sumit Garg, Ld. LAC for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail for 45 days of the accused Hadmatbhai Jerambhai Bhat.

Heard. Perused.

Applicant/ accused to file sought bail on the same parity, in which the bail granted to the other co-accused persons. Applicant sought time for filing the order of bail application of the other co-accused. Heard. Allowed.

Let it be placed on record the same for 05.06.2020 as prayed.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No. 1452/2020
State Vs. Govind
FIR No.20/2020
PS Raj park
U/S 384/387 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. L.D. Mual, Ld. counsel for the applicant/accused.

This is a second bail application U/s 439 Cr. PC for extension of interim bail of the accused Govind.

Heard. Perused.

In view of the submission of Ld. APP, the applicant has already granted interim bail till 07.06.2020 and the objection raised by ld. APP that the present application is not maintainable u/s 439 Cr.P.C, at this stage and in case, the application considered it would amount to grant anticipatory bail u/s 438 Cr.P.C.

Upon hearing of submission, adjournment sought on behalf of the accused. Heard. Allowed.

At the request of ld. counsel for the applicant/ accused, put up on 06.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1453/2020
State Vs. Vipin @ Lallan
FIR No.10/2019
PS Mangol Puri
U/S. 392/397/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Madan Jha, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for grant of interim bail of the accused Vipin @ Lallan for 45 days.

No report has been received from concerned IO and Jail Superintendent.

Concerned IO to file the report about the previous involvement of the accused.

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 09.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail application No.446/2020
Misc. CrI.2138/2020
State Vs. Kari Sharma
FIR No.0679/2018
PS Aman Vihar

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Sumit Kumar, Ld. Counsel for the applicant.

This is an application U/s 439 r/w 440 of Cr.P.C., 1908 for waiver of condition and reduction of surety amount as imposed by order dated 02.03.2020 granting bail by the court.

Ld.APP is submitted that the bail order along with the condition has been passed by the Ld.ASJ Kiran Gupta, as such it would be appropriate to place this application before the concerned Judge to which ld. Counsel for the accused has no objection.

Let this application be placed on 10.06.2020 for further consideration before the concerned ASJ, Rohini, Delhi.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1454/2020
State Vs. Manish Sehgal
FIR No.14/2018
PS Rani Bagh
U/S 420 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Chander Mani Grover, Ld. counsel for the applicant/accused.

Sh. Harish Jedka, Ld. counsel for complainant.

This is an application U/s 438 Cr. PC for anticipatory bail on behalf of the accused Manish Sehgal.

Ld. APP for the State submits that the present applicant/accused is absconded and even his anticipatory bail has been rejected by the Hon'ble Delhi High Court and the submission qua the compromise in the present matter is an eye wash. Despite settled the matter before Medication Cell, the applicant/ accused not adhere to the terms and conditions settled there.

Reply received.

Ld. APP for the State states that the present bail application is not maintainable keeping in view the directions of Hon'ble Supreme Court

in as much as the accused has already been declared Proclaimed Offender on 21.12.2019.

Considering the facts and circumstances and keeping in view the previous involvement of the applicant/accused, I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020

Bail Application No.1429/2020
State Vs. Sheetal Mandal
FIR No.259/2013
PS Ashok Vihar

U/S 392/394/395/397/411/427/201/120B/34 IPC

HEARING THROUGH VIDEO CONFRENSING

04.06.2020

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail and I have also perused the reply of the IO. Copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Mahesh Kumar Patel, Ld. counsel for the applicant/accused.

This is an application U/s 439 Cr. PC for interim bail of the accused Sheetal Mandal.

Reply of bail application of accused Sheetal Mandal has been received. As per report of IO applicant /accused is involved following cases

1.FIR No. 311/10 , U/s. 307/395/397/412/120B/34 IPC, P.S. Seemapuri

2. FIR No. 344/11, U/s. 325/341/506/34 IPC, P.S. Karawal Nagar

3.FIR No. 472/12, U/s. 452/380/427/506/34 IPC, P.S. Karawal Nagar and

4. FIR No. 259/19, U/s. 395/397/412/120B/34 IPC and 25 Arms Act, P.S. Nihal Vihar

Jail Superintendent is directed to file report about the custody of the accused and certificate of conduct of the accused on or before 10.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
Duty Judge/ASJ-02/NDPS
North West, Rohini
Delhi/04.06.2020